

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

Petition No. 14/2003

In the matter of

Non-payment of UI charges by MPSEB

And in the matter of

Western Regional Load Despatch Centre

....**Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Gujarat Electricity Board, Vadodara
3. Chhattisgarh State Electricity Board, Raipur
4. Maharashtra State Electricity Board, Mumbai
5. National Thermal Power Corporation, New Delhi
6. Goa Electricity Department, Panjim, Goa
7. Union Territory of Dadra and Nagar Haveli, Silvassa
8. Electricity Department, Admn. Of Daman & Diu, Daman
9. Member Secretary WREB, Mumbai

....**Respondents**

The following were present

1. Shri R.G. Yadav, ED (SO), PGCIL
2. Shri Alok Roy, GM, NRLDC, PGCIL
3. Shri V. Mittal, AGM (SO), PGCIL
4. Shri Sunil Agrawal, DGM (SO), PGCIL
5. Shri U.K. Tyagi, DGM, PGCIL
6. Shri C. Kannan, Chief Manager, PGCIL
7. Shri A Roy, GM, WRLDC
8. Shri Rohit Kumar Singh, Advocate MPSEB
9. Smt. Suparna Srivastava, Advocate, CSEB
10. Shri S.N. Chauhan, CSEB

**ORDER
(DATE OF HEARING : 23.9.2003)**

Through this petition, the petitioner, Western Regional Load Despatch Center (WRLDC) has sought a direction to the Respondent No.1 (MPSEB) to clear all the

dues of UI charges together with interest thereon as per the provisions of IEGC approved by the Commission.

2. This petition was last heard on 20.5.2003 when it was stated on behalf of Respondent No.1 that it was making efforts with Ministry of Power for resolving the issue of allocation of power. Respondent No.1 was allowed time to get the issue resolved through mutual discussions and place on record the outcome of the discussion through an appropriate affidavit before the date of hearing. The petition was re-notified for hearing today after 20.5.2003.

3. It has been submitted by the petitioner that against the total outstanding dues, a sum of Rs.45.66 crore was paid by Respondent No.1 and Rs.75.66 crore was still outstanding. It has been further stated that a meeting was held in Ministry of Power on 30.5.2003 to resolve the issue of allocation of power between Respondent No.1 and Respondent No.3. According to an affidavit filed on behalf of Respondent No.1 during the course of hearing, the matter was still being pursued with Ministry of Power for settlement of the issue. However, the record of discussion and the decisions arrived in the said meeting have not been filed before the Commission. Smt. Suparna Srivastava, Advocate, appearing for CSEB has undertaken to place on record the minutes of the meeting held on 30.5.2003. According to her, 498 MW of power stands allocated to Chhattisgarh exclusively with effect from 1.7.2003.

4. After arguing the matter for some time, Shri Rohit Kumar Singh, Advocate, appearing for Respondent No.1 submitted that the outstanding amount would be paid immediately. He prayed for time up to 29.9.2003 to file on affidavit the payment

schedule for clearing the outstanding dues, since according to him, Shri A.P. Bhairve, the officer dealing with the subject matter was sick and not available immediately for instructions. On his request, we allow time as prayed for. Let an affidavit be filed on behalf of Respondent No.1 indicating a definite and short time schedule for clearing the outstanding dues on account of UI charges, by 29.9.2003. No further time would be allowed on this account. In case the Respondent No.1 fails to submit the schedule as undertaken, suitable action would be initiated under law.

5. List this petition on 30.10.2003.

6. The minutes of the meeting held on 30.5.2003 shall also be filed by Respondent No.3 as undertaken on its behalf by the learned counsel, before the date fixed for hearing.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated 23rd September, 2003